

The Minister of Home Affairs (Pandit G. B. Pant): The estimated initial expenditure is Rupees Five lakhs and fifty thousand approximately, excluding the cost of the property on which the College is to be established.

National Chemical Laboratory

*2128. **Shri H. N. Mukherjee:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether it is a fact that successful implementation of a number of projects has been prevented as several important processes completed earlier in the National Chemical Laboratory, Poona, have not been properly followed up; and

(b) if so, reasons therefor?

The Deputy Minister of Education (Dr. K. L. Shrimall): (a) No, Sir.

(b) Does not arise.

High Courts

1120. **Shri Kamath:** Will the Minister of Law be pleased to state:

(a) whether Government have under consideration amendment of Article 226 of the Constitution with a view to curtailing the powers conferred on High Courts by the said Article of the Constitution; and

(b) if so, on what lines?

The Minister of Law and Minority Affairs (Shri Biswas): (a) No.

(b) Does not arise.

Coffee Plantations

1121. **Shri D. C. Sharma:** Will the Minister of Finance be pleased to state the amount of profits remitted out of India by the Coffee Plantation Industry during the years 1952, 1953 and 1954?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): The amount of profits remitted by concerns in the Coffee Plantation Industry during the years 1952, 1953 and 1954 was Rs. 10.64 lakhs, Rs. 4 lakhs and Rs. 31,000 respectively. These figures cover the remittances of profits and dividends made by the branches and subsidiaries of foreign companies.

Scheduled Castes and Schedule Tribes

1122. { **Shri D. C. Sharma:**
Shri Hem Raj:

Will the Minister of Home Affairs be pleased to state:

(a) the amount of grants sanctioned by Government of India so far for welfare schemes during 1955-56 for the Scheduled Castes and Scheduled Tribes of the Punjab, separately;

(b) the amounts sanctioned for the following:—

- (i) Educational Facilities;
- (ii) Agricultural and other co-operative societies;
- (iii) Water supply;
- (iv) Grants to persons and institutions working for the welfare of tribal people;
- (v) Publicity and information;
- (vi) Construction of buildings for Ashrams;
- (vii) Medical facilities;
- (viii) Road development schemes; and

(ix) Expenditure on the Backward Classes Welfare Department; and

(c) the amount spent out of the sums sanctioned for 1952-53 and 1954-55 and the amount that lapsed during the same period?

The Minister of Home Affairs (Pandit G. B. Pant): (a) and (b). Grants to the extent of Rs. 2 lakhs and 9.29 lakhs have been sanctioned for the current year to the Government of Punjab for the welfare of Scheduled Castes (Removal of Untouchability) and for welfare of Scheduled Tribes including development of Scheduled Areas respectively. A statement showing the amounts sanctioned under the different items mentioned in part (b) of the Question is laid on the Table of the House. [See Appendix X, annexure No. 65].

(c) In the case of welfare of Scheduled Castes (Removal of Untouchability) during the year 1954-55 Rs. 28,759 were spent by the Punjab Government and Rs. 62,241 lapsed. No grant was made during 1952-53.

In the case of welfare of Scheduled Tribes Rs. 2,19,261 and Rs. 5,76,872 respectively were spent by the State Government in 1952-53 and 1954-55 respectively and Rs. 2,53,739 and Rs. 2,53,128 lapsed during these years.